

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
IB-744/ND/2022

IA-6485/2023, IA-6229/2023, IA-04/2024

IN THE MATTER OF:

Advani Pvt. Ltd.

... **Applicant/Petitioner**

Versus

Starlit Power Systems Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Kushal Bansal for R-1 in IA-6229/2023,
Sr. Adv. P. Nagesh, Adv. Swapnil Gupta, Adv. Abhinav
Mishra, Adv Vaibhav in IA-6485/2023. And for R-2 to
6 in IA-6229/2023.

For the RP : Adv. Lalit Mohan, Adv. Aakansha, Adv. Videh
Vaish, Adv. Reshma Mittal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-6229/2023: As prayed by the Ld. Counsel appearing for the Applicant (RP) along with RP **the IA is dismissed as withdrawn.**

IA-04/2024: We heard the arguments for some time. After hearing the RP and her counsel, we deem it proper to direct that the RP should file the separate affidavits of SRA regarding:- 1) undertaking the liability to pay the claim of EPFO, if any, arise in future; 2) to meet the contingent liabilities, if any; 3) an affidavit along with certificate indicating as to whether the CD is an MSME or not and whether the plan has been submitted by the suspended management or by third party. Ordered accordingly. Let the matter be listed for further hearing on 06.05.2024.

IA-6485/2023: List the IA on 06.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)